

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI FRIDAY BENCH 'FRIDAY-A' : NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA Nos. 8207 & 8208/Del/2018  
Assessment Years :2012-13 & 2013-14**

**Dr. Nandani Sharma,  
E-14, Geetanjali Enclave,  
New Delhi – 17  
(PAN : APOPS3167D)  
(Appellant)**

**Vs. ITO, Ward 6(4),  
New Delhi**

**(Respondent)**

Appellant by : Sh. Mahesh Sharma, CA  
Respondent by : Ms. Rakhi Vimal, Sr. DR

Date of hearing : **11.09.2020**  
Date of pronouncement : **11.09.2020**

**ORDER**

**PER G.S. PANNU, VP :**

These appeals by the assessee for the assessment years 2012-13 & 2013-14 are directed against the respective orders of Ld. CIT(A)-2, New Delhi both dated 29.08.2018.

2. Ld. Counsel for the assessee vide email dated 07.09.2020 has requested for withdrawal of the appeals filed by the assessee and stated that assessee has opted to settle the dispute relating to the tax arrears for the

assessment years under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, both the appeals of the assessee are dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 11<sup>th</sup> September, 2020.

Sd/-

**(K. NARASIMHA CHARY)**  
**JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)**  
**VICE PRESIDENT**

SRB.

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar